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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1154/2003

New Delhi this the 9th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Smt. Sumitra,
W/o late Sh. Sahab Ram,
V&P.O. Rajapur, Sector-IX,
Rohini, Delhi-110085. Applicant

(By Advocate : Sh. Vijay Kumar Ravi)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary, Delhi
Delhi Secretariat,
I.P. Estate,
New Delhi-2.
2. Secretary(Services),
Govt. of NCT of Delhi
Delhi Secretariat,
I.P. Estate,
New Delhi-2.
3. Conservator of Forests,
Govt. of NCT of Delhi,
'A' Block, Vikas Bhawan,
I.P. Estate, New Delhi-2. Respondents

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard.

2. It was pointed out that the OA suffers for non-joinder of necessary parties as the impugned Memorandum dated 15.10.2001 (Annexure A-1) is issued to one Sh. Krishan Kumar, who, the learned counsel submits, is the son of applicant No.1. Learned counsel also submits that he has impugned the letter issued by respondents dated 7.10.2002 (Annexure A-2) which is also addressed to the aforesaid person, Sh. Krishan Kumar who is not a party in this application.

(8)

3. Noting the above reasons, OA is dismissed for non-joinder of necessary parties with liberty to the applicant to proceed, as advised, in accordance with law.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

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